

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

WP No. 10772 of 2024

(MADHYA PRADESH TEXTILE MILLS ASSOCIATION Vs THE STATE OF MADHYA PRADESH AND OTHERS)

WP/9401/2024, WP/11921/2024, WP/12606/2024

Dated : 01-08-2024

Shri Girish Patwardhan, learned Senior Advocate with Shri Oshin Upadhyay, counsel for the petitioners.

Shri Bhuwan Gautam, Government Advocate for the respondent/State.

Shri Karpe Prakhar Mohan, counsel for the respondent/Intervenor.

Shir B.L. Nagar, counsel for the respondent/Intervenor.

Shri L.P.Pathak, Dy. Labour Commissioner, M.P. and OIC of the case is present before this Court. He stated that the respondent/State are agreeing for fixing the minimum wages industry-wise or group of industry-wise. So far as the region-wise classification is concerned, they are open for discussions with the petitioners which can only be decided after deliberations.

In such circumstances, the respondent/State is directed to convene a meeting with the petitioners and all the stakeholders for consideration of classification region-wise after issuing proper notices informing them about the date, time & venue. Thereafter, appropriate orders in respect of classification industry-wise and region-wise be passed. Let the aforesaid exercise be completed within a period of two months.

List thereafter.

Interim order to continue till the next date of hearing.

(SUSHRUT ARVIND DHARMADHIKARI)
JUDGE

(DUPPALA VENKATA RAMANA)
JUDGE